

WEDNESDAY, THE 5TH DAY OF AUGUST 2026

WP(PIL) No. 153 of 2026

C T MUNEER

VS

UNION OF INDIA & OTHERS

ADVS FOR PETITIONER/S:

SHRI.AJIT G ANJARLEKAR, SRI.G.P.SHINOD, SRI.GOVIND
PADMANAABHAN, SHRI.ATUL MATHEWS, SMT.GAYATHRI S.B.

ADVS FOR RESPONDENT/S:

SHRI.B.RAJESH (KOTTAYAM), SENIOR PANEL COUNSEL,
GOVERNMENT PLEADER, DIRECTOR GENERAL OF PROSECUTION,
SHRI.RASHEED C.NOORANAD, SPL.GOVERNMENT PLEADER,
SMT.LALIZA.T.Y., SENIOR G.P.

Soumen Sen, C.J.
&
Syam Kumar V.M., J.

W.P.(PIL) No.153 of 2026

Dated this the 5th day of August, 2026

Appearance:

For the Petitioner : Mr.Ajith G. Anjarlekar
For the Respondents : Mr.B.Rajesh (Kottayam),
Sr.Panel Counsel for R1 to R3
Mr.Sarath T.S., Sr.G.P. for Rt to
R7
Mr.Tom Antony representing
Mr.Sreelal N. Warriar for R4

ORDER

Soumen Sen, C.J.

Mr.B. Rajesh, the learned counsel appears and takes notice for respondent Nos.1, 2 and 3, Mr.Tom Antony, the learned counsel representing Mr.Sreelal N. Warriar appears for the 4th respondent and Mr.Sarath T.S., the learned Senior Government Pleader appears for respondent Nos.5, 6 and 7.

2. We have heard the learned counsel for the parties.

3. The grievance of the petitioner is that in view of Section 19 read with Section 29A of the Prevention of Corruption Act, 1988 and the directions issued by the Hon'ble Supreme Court in *Vineet Narain & others v. Union of India*¹ and *CBI v. Ashok Kumar Agarwal*², it is incumbent upon the Central Government to issue guidelines and also to follow the same while considering request for grant of sanction for prosecution. It is submitted that the law laid down therein also required the Central Government/competent authorities to accord sanction within the time prescribed in the Prevention of Corruption Act and in the event the said period is over, it has to be considered as "deemed sanction". In fact the Parliament, while enacting Bharatiya Nagarik Suraksha Sanhita, 2023, has recognized the concept of "deemed sanction" under Section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

4. Under such circumstances, we direct the respondents to file an affidavit within two weeks from the

1 (1997) 1 SCC 226

2 2014 AIR SC 827

date.

5. The matter stands adjourned to 19th August 2026.

Sd/-
Soumen Sen
Chief Justice

Sd/-
Syam Kumar V.M.
Judge

ds 05.08.2026